

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 520/MP/2024

Subject : Petition under Sections 62 and 79 (1) (a) of the Electricity Act, 2003 read with Amendment to Regulation 13 of the Principal Regulations 2019 Clause (1a) for determination of trued up of Input Price of Coal of NLCIL's Talabira Mines for the period from 1.4.2021 to 31.3.2024 as per the CERC (Terms and Conditions of Tariff) Second Amendment Regulations 2021.

Petitioner : NLCIL

Respondent : TNPTCL and 15 others

Date of Hearing : **7.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Kilamani Biswal, Advocate, NLCIL
Shri Rakesh Pandey, Advocate, NLCIL
Shri Murugan.A, NLCIL
Shri Suresh Kumar, NLCIL
Shri Prdyumna Pattanaik, NLCIL
Ms. Johnsy Rani, NLCIL
Shri Duthala Tulasu Kumar, NLCIL
Shri Divya Prakash, NLCIL
Ms. Preethi, NLCIL
Ms. Anusha Nagarajan, Advocate, TNPTCL
Shri Rahul Ranjan, Advocate, TNPTCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, TNPTCL, sought time to file its reply to the Petition. The learned counsel for the Petitioner also sought time to file its rejoinder to the said reply.

2. After hearing the learned counsel for the parties, the Commission directed the Petitioner to submit the following additional information, on an affidavit, on or before **11.8.2026**:

a) *The Investment Approval along with the detailed break-up of the approved capital cost, duly reconciling the same with the capital cost claimed in the present petition. The Petitioner shall also furnish a year-wise and item-wise reconciliation statement between the approved capital cost, actual capital expenditure incurred, and the capital cost claimed in the Petition. Further, submit a certificate from the statutory auditor confirming that no expenditure incurred by the Mine Developer and Operator (MDO), including capital expenditure forming part of the mining charges*



payable to the MDO, has been included or capitalised in the capital cost claimed in the present petition.

b) The year-wise and item-wise break-up, audited accounts and relevant documentary evidence of the expenditure claimed under PAT Penalty Expenses, Outside Services, Internal Services, Other General Charges, Disposal Expenses, Monthly Financial Assistance to PAPs, and all other miscellaneous heads included under Operation & Maintenance (O&M) expenses. The Petitioner shall also furnish the nature & meaning of each expenditure, accounting treatment, relevant accounting head, and the basis/allocation methodology, and also clarify whether such expenditure has been apportioned to the integrated mine/generating station.

c) Justification, with reference to the applicable provisions of the Tariff Regulations, of the admissibility of each of the expenditures as Operation & Maintenance (O&M) expenses of the integrated mine. The Petitioner shall also justify that such expenditure does not include any cost recoverable through the mining charges payable to the MDO or is a capital expenditure payable as CSR/R&R expenditure. The Petitioner shall further certify that the expenditure claimed under the present petition, including employee remuneration and CISF expenses, has neither been admitted nor claimed under the normative O&M expenses of the generating station or under any other component of tariff, and that there is no duplication or double recovery of the said expenditure.

3. The Respondents are permitted to file their replies to the Petition and the additional information filed by the Petitioner, on or before **1.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **15.9.2026**.

4. The Petition shall be listed for hearing on **24.9.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

